

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1099**

**TO BE ANSWERED ON THE 08TH FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA)
INDIAN CITIZENSHIP TO FOREIGNERS**

1099. SHRI HAJI FAZLUR REHMAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details and the total number of foreigners granted Indian Citizenship by the Government during the last five years; and

(b) the reasons for taking Indian Citizenship by the said foreigners?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) The details are at Annexure – I.

(b) The citizenship of India is governed under the provisions of the Citizenship Act, 1955. The citizenship to eligible foreigners is granted by registration under section 5, by naturalization under section 6 or by incorporation of territory under section 7 of the Citizenship Act, 1955.

The reasons for taking Indian citizenship varies in terms of specific circumstances of each applicant subject to the provisions contained in the Citizenship Act, 1955 and rules made thereunder.

Number of Persons granted Indian citizenship during last five years (as per data generated from online citizenship module)

Year	Number of foreigners granted Indian citizenship
2017	817
2018	628
2019	987
2020	639
2021	1773
Total	4844
